

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A. NO: 723/92

199

T.A. NO: ---

DATE OF DECISION 25-8-1992

Tulsiram Marutrao Farkaday

Petitioner

Mr.C.B.Kale

Advocate for the Petitioners

Versus

Sr. Supdt. of Post Offices, Respondent
Amraoti Division and Ors.

None

Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. Justice S.K.Dhaon, Vice-Chairman

The Hon'ble Mr. M.Y.Priolkar, Member(A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

NO

mbm*

MD

(S.K.DHAON)
VS

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
BOMBAY

O.A.723/92

Tulsiram Marutrao Farkaday,
Asstt. Postmaster,
Amraoti Head Post Office,
PIN - 444 601. .. Applicant.

-vs-

1. Shri H.G.Lokhande,
Ex.Sr. Supdt. of Post Offices,
Amraoti Division,
Now residing at
"Rajeshwari",
Pannalal Nagar,
Kranti Chowk,
Aurangabad,
PIN - 431 005
2. The Sr. Supdt. Post Offices,
Amraoti Division,
Amraoti Camp,
PIN 444 604.
3. The Director of Postal
Services Nagpur,
O/O The P.M.G.
Maharashtra Circle,
Nagpur Region,
Nagpur - 440 010, .. Respondents

Coram: Hon'ble Shri Justice S.K.Dhaon,
Vice-Chairman.

Hon'ble Shri M.Y.Priolkar,
Member(A)

Appearances:

1. Mr.C.B.Kale
Advocate for the
Applicant.
2. None for the
Respondents.

ORAL JUDGMENT: Date:25-8-1992
(Per S.K.Dhaon, Vice-Chairman)

On 31st March, 1990 the Senior
Superintendent of Post Offices issued a
memorandum of charges to the applicant. An
Inquiry Officer was appointed by him. The
inquiry proceeded. Thereafter on 26th April,
1991 the Inquiry Officer felt that the
proceedings could not go on as the original
of some of the documents had not been

placed before him. He, therefore, thought it proper to suspend the proceedings and remit the case back to the Disciplinary Authority for taking appropriate course of action. It is alleged that after a gap of eleven months the enquiry was resumed on 10th March, 1992 but postponed sine-die. On 24th January, 1992, the applicant sent a detailed representation to the Senior Superintendent of Post Offices praying therein that since he was to retire in October, 1992 the disciplinary proceedings may either be withdrawn or expedited. The matter rests there. The applicant has therefore sought the protection of this Tribunal by means of this application.

2. The Senior Superintendent of Post Offices is directed to take appropriate ~~xx~~ steps to pass final order in the disciplinary proceedings within a period of two months from the date of presentation of a certified copy of this order by the applicant before him. We are informed by the learned counsel for the applicant that he (the applicant) has given his reply to the memorandum of charges. We, however, make it clear that Sr. Superintendent of Post offices will be duty bound to complete the disciplinary proceedings within the time limit specified by us provided the applicant co-operates in the enquiry. If he does not do so, it will be open for the Sr. Superintendent of Post Offices to take his own time to pass a

final order.

3. With these directions the application is disposed of finally with no order as to costs.

u/s
(M.Y.PRIOLKAR)
Member(A)

S.K.
(S.K.DHAON)
Vice-Chairman

MD